

shall be submitted to the State Government. The primary responsibility of execution of the Act, as such, lies with the State/UTs. As per information provided by the Department of Women and Child Development, Maharashtra no such incidence came into notice of the State Government. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI.

Ambiguous data on children and staffs in Anganwadi Centres in Assam

595. SHRI RIPUN BORA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has recorded large discrepancies in data regarding children and Anganwadi staff in Assam during 2016 to 2018 in comparison to 2011 to 2015;

(b) if so, the details thereof;

(c) whether it is also a fact that due to such discrepancies, Government has lost crores of rupees;

(d) whether Government proposes to identify exact number of children and staff in an Anganwadi centre; and

(e) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) Government of Assam had conducted physical verification of Anganwadi Centres and beneficiaries over a period of two year from 2016 to 2018. The exercise has resulted in removal of about 15.02 lakh ghost beneficiaries of Anganwadi Services and reduction in number of functional Anganwadi Centres by 374.

(d) and (e) The Ministry is implementing Supplementary Nutrition Programme and payment of honorarium to AWW/AWH as DBT Scheme. The States/UTs are capturing Aadhaar numbers of both beneficiaries and services providers in the web based software application ICDS-RRS for authentication and removal of fake/Ghost beneficiaries from the system.

Cases of child exploitation and sexual abuse

596. SHRI V. MURALEEDHARAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware of cases of child exploitation, sexual abuse and

lack of residential care facility in Child Care Institutions in various States especially in Andhra Pradesh and Kerala;

(b) if so, the details thereof and the steps taken by Government for redressal of these issues; and

(c) the details of the steps taken by Government for implementation of Juvenile Justice Act in Child Care Institutions?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) As reported by the State Governments/UT Administrations including Andhra Pradesh and Kerala on the basis of inspection carried out by them, inadequate security arrangements; poor maintenance of records and registers; insufficient space to accommodate children; inadequate staff details, etc were some of the common problem areas that were reported in the Child Care Institutions (CCIs). The responsibility of implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) vests with the States/UTs. Continuous efforts are being made by the Ministry to persuade that the States and UTs to conduct regular monitoring and inspection of the CCIs as mandated under the JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed there under. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCIs. Besides the Ministry has also legislated the Commissions for Protection of Child Rights Act, 2005 (CPCR), under which National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) have been created as statutory bodies to oversee the implementation of the JJ Act in the country.

Functioning of Juvenile Homes

597. DR. VIKAS MAHATME: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of Juvenile Homes set up by Government during each of the last three years, State/UT-wise;

(b) whether any instances of child abuse and non availability of basic facilities, as given in the Juvenile Justice Act, have been reported during that period and if so, the details thereof;

(c) the steps taken to deal with such complaints in a timely manner; and

(d) whether Government proposes to involve the families of convicted juveniles